

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-204/ND/2021**

**IN THE MATTER OF:
Union Bank Of India**

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

**Section
U/s 7 of IBC Code, 2016**

**Order delivered on 29.04.2022
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Financial Creditor :Advocate Alok Kumar, Advocate Somya Yadava, Advocate Manan Gambhir and Advocate Nikhil Malhotra.
For the IRP :Mr. Bishwajit Dubey, Ms. Srideepa Bhattacharyya, Ms. Neha Shivhare, Advocates for Respondent No. 1.
For the Respondent/Corporate Debtor :
For the Applicant :Mr. Pardeep Dahiya Advocate for Mr. Jitendra Kalra in IA No.1978/2022.

ORDER

IA/1978/2022.

This is an application under Section 60(5) of IB Code, 2016 filed by Mr. Jitendra Kalra.

Heard the submissions made by the Learned Counsel for the Applicant. The Learned Counsel for the Respondent No. 1 is present and submitted that they have not received the copy of the application, therefore the Counsel for the

(Meenu)



Applicant may provide full set of copy of the application as filed before the Tribunal to the Counsel for the Respondent No. 1. The Learned Counsel for the Respondent No. 1 is directed to file vakalatnama within next three days and reply within ten days. Let notice be served on the Respondent No. 2 for his appearance as well as for filing reply within next ten days. Matter is adjourned to **10.05.2022**.

—Sd—

(Rahul Bhatnagar)
Member (T)

—Sd—

(P.S.N Prasad)
Member (J)